

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(2021-2022)**

**(SEVENTEENTH LOK SABHA)  
FIFTY-THIRD REPORT**

**REQUESTS FOR DROPPING OF ASSURANCES  
(NOT ACCEDED TO)**

*Presented to Lok Sabha on... 09.12.2021*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**December, 2021/ Agrahayana, 1943 (Saka)**

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\* Implementation Report of the Assurances laid on the Table of the House on 01.12.2021.

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2021 - 2022)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben D. Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri S. L. Singh - Deputy Secretary

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\* The Committee has been constituted w.e.f. 09 October, 2021 *vide* Para No. 3202 of Lok Sabha Bulletin Part-II dated 18 October, 2021

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2021-2022), having been authorized by the Committee to submit the Report on their behalf, present this Fifty-Third Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 12 August, 2021 *inter-alia* considered Memorandum Nos. 69 to 88 containing requests received from various Ministries/Departments for dropping of 27 pending Assurances and decided to pursue 06 Assurances.

3. At their sitting held on 02 December, 2021, the Committee on Government Assurances (2021-2022) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

07 December, 2021

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16 Agrahayana, 1943 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 27 pending Assurances at their sitting held on 12 August, 2021.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 06 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 29 dated 03.02.2020	Culture	Development of Experiential Museums (Appendix-II)
2.*	USQ No. 3519 dated 16.03.2020	Corporate Affairs	NAP-BHR Zero Draft (Appendix-III)
3.	USQ No. 3413 dated 09.12.2019	Finance (Department of Revenue)	Custom Duty on Cashew Imports (Appendix-IV)
4.*	SQ No. 277 dated 10.02.2014	Defence (Department of Defence)	Intermediate Jet Trainer (Appendix-V)

\* Implementation Report of the Assurances laid on the Table of the House on 01.12.2021.

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
		Production)	
5.	USQ No. 680 dated 26.02.2016	Defence (Department of Ex-Servicemen Welfare)	Polyclinics Under ECHS (Appendix-VI)
6.*	USQ No. 4684 dated 22.07.2019	Finance (Department of Revenue)	Taxpayers (Appendix-VII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 06 Assurances are given in Appendices -II to VII.

5. The Minutes of the sitting of the Committee dated 12 August, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- VIII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II of Appendix-VIII and take appropriate action for the implementation of the Assurances expeditiously.

NEW DELHI;

07 December, 2021

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16 Agrahayana, 1943 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

\* Implementation Report of the Assurance laid on the Table of the House on 01.12.2021.

**COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 12 August, 2021

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
1	69	(i) USQ No. 1146 dated 04.12.2015  (ii) USQ No. 3504 dated 16.03.2018	Women and Child Development	-	(i) Pre-Nuptial Agreements for Marriages  (ii) Pre-Nuptial Agreements
2	70	USQ No. 3979 dated 23.12.2015		Department of Atomic Energy	Power Generation from Nutrino Laboratory
3	71	(i) USQ No. 2266 dated 11.12.2015  (ii) USQ No. 2789 dated 02.12.2016  (iii) USQ No. 2655 dated 17.03.2017  (iv) USQ No. 2525 dated 09.03.2018  (v) USQ No. 951 dated 08.02.2019	Women and Child Development	-	(i) Charter/Policy on Women's Entitlement  (ii) National Policy for Women, 2016  (iii) National Policy for Women  (iv) National Policy for Women  (v) National Policy for Women 2017
4	72	(i) USQ No. 6968 dated 08.05.2015  (ii) USQ No. 1395 dated 04.03.2016	Defence	Department of Defence	(i) Procurement of Helicopters  (ii) Defence Deal With Augusta Westland
5	73	USQ No. 1910 dated 29.11.2019	AYUSH	-	AYUSH Universities/Colleges

<b>Sl. No.</b>	<b>Memo No.</b>	<b>Question/Discussion References</b>	<b>Ministry</b>	<b>Department</b>	<b>Brief Subject</b>
6	74	USQ No. 29 dated 03.02.2020	Culture	-	Development of Experiential Museums
7	75	USQ No. 3519 dated 16.03.2020	Corporate Affairs	-	NAP-BHR Zero Draft
8	76	USQ No. 3413 dated 09.12.2019	Finance	Department of Revenue	Custom Duty on Cashew Imports
9	77	USQ No. 3428 dated 15.07.2019	Education	Department of School Education & Literacy	Operation Digital Board
10	78	USQ No. 4699 dated 22.07.2019	Corporate Affairs	-	Capital Infusion in IL&FS
11	79	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs	-	(i) Land for Netaji Memorial (ii) Memorial of Netaji
12	80	USQ No. 2091 dated 02.12.2019	Education	Department of School Education & Literacy	Review of NCERT Books
13	81	SQ No. 277 dated 10.02.2014	Defence	Department of Defence Production	Intermediate Jet Trainer
14	82	USQ No. 680 dated 26.02.2016	Defence	Department of Ex-Servicemen Welfare	Polyclinics Under ECHS
15	83	USQ No. 1149 dated 22.07.2016	Finance	Department of Expenditure	Parity in Seventh Pay Recommendations
16	84	USQ No. 5587 dated 07.09.2011	Education	Department of Higher Education	Publishing as Small Scale Sector



<b>Sl. No.</b>	<b>Memo No.</b>	<b>Question/Discussion References</b>	<b>Ministry</b>	<b>Department</b>	<b>Brief Subject</b>
17	85	SQ No. 342 dated 10.08.2017 (Supplementary by Shri A.P. Jithender Reddy, M.P.)	Jal Shakti	Department of Water Resources, River Development and Ganga Rejuvenation	Shortage of Water
18	86	SQ No. 342 dated 10.08.2017 (Supplementary by Prof. K. V. Thomas, M.P.)	Jal Shakti	Department of Water Resources, River Development and Ganga Rejuvenation	Shortage of Water
19	87	USQ No. 2039 dated 29.11.2019	AYUSH	-	Homoeopathic Medical College
20	88	USQ No. 4684 dated 22.07.2019	Finance	Department of Revenue	Taxpayers

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 74**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 29 dated 03.02.2020 regarding "Development of Experiential Museums".**

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On 3<sup>rd</sup> February, 2020, Smt. Aparajita Sarangi, M.P., addressed an Unstarred Question No. 29 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.
3. In this regard, the Ministry of Culture *vide* O.M. No. F.No.5-1/2020-M-II dated 10.02.2021 has inter-alia stated as under:-

*"The reply was given on the basis of requisite inputs furnished by the Ministry of Tourism and ASI & Akademi Sections in the Ministry.*

Reply in respect of National Centre for the Performing Art (NCPA):

*There has been a felt need for requirement of auditoriums of different sizes to enable performance of more art-related activities within the IGNCA Centre and as part of this Assurance IGNCA was requested to prepare the details project report for setting up a National Centre for Performing Arts (NCPA). The DPR was sent to Ministry of Finance (MoF) for approval and in 2019, MoF made certain observations about international bench marking, because of which the project was being reviewed in its entirety in the Ministry. In the meantime, it was learnt that there was a thinking regarding need for a Central Vista in the national capital and it was also learnt that as part of this exercise, IGNCA may be required to shift from its present location to Jamnagar House. Such shifting would make the continuation of NCPA project unviable. In view of the above, it is submitted that NCPA is at a very nascent stage and project has not started yet and no time frame can be promised for its development. However, the nature, scale and scope of redevelopment of IGNCA may completely change in view of recent decision of Central Government for redevelopment of entire Central Vista around Rajpath, of which IGNCA is an important part.*

Reply in respect of Indian Institute of Culture (IIC).

*Indian Institute of Heritage shall be set up by integrating (1) Institute of Archeology (Pt. Deendayal Upadhyaya Institute of Archeology) under ASI, Greater Noida, (2) School of Archival Studies under NAI, New Delhi (3) The National Research Laboratory for Conservation of Cultural Property (NRLC), Lucknow and*

*(4) National Museum Institute of History of Art, Conservation and Museology (NMICHM), and Academic Wing of Indira Gandhi National Centre for Arts (IGNCA). These partner institutes shall become various schools of IIH. IIH shall utilize deemed university status of NMICHM. IIH shall be located at the new premises of NMICHM at Noida as primary campus. The Registrar, NMICHM is following up on name; and objective amplification of NMI Society. Therefore, the process of carrying out changes in the name, structure etc. is on.*

*Due to Central Vista, NCPA project is at a very nascent stage and project has not started yet and no time frame can be promised for its development. Further, the development of Indian Institute of Culture is under process."*

4. In view of the above, the Ministry, with the approval of the Minister of Culture, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 10/08/2021

**GOVERNMENT OF INDIA  
MINISTRY OF CULTURE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 29  
TO BE ANSWERED ON 03.02.2020**

**DEVELOPMENT OF EXPERIENTIAL MUSEUMS**

**29. SHRIMATI APARAJITA SARANGI:**

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the 100 experiential museums that the Government is planning to develop to boost tourism in India;
- (b) whether any of these museums are located in Odisha and if so, the details thereof;
- (c) the details of the historic sites which have been selected for an 'authentic reconstruction' venture as a part of the five-year plan to boost tourism; and
- (d) the composition and functions of the proposed Indian Institute of Culture and the National Centre for Performing Arts?

**ANSWER**

**MINISTER OF STATE (IC) FOR CULTURE &  
TOURISM  
(PRAHLAD SINGH PATEL)**

(a)&(b): In 2016, Ministry of Culture was given the task of establishing Virtual Museums in at least 50 locations. Subsequently, Ministry of Culture has developed three Virtual Experiential Museums:- Man Mahal at Varanasi, Ajanta Caves at National Museum, Delhi and Humayun Tomb in Delhi (last two are under development). Ministry of Culture also proposes to set up a National Virtual Experiential Site Museum at Vadnagar, Gujarat. At present, there is no Virtual Experiential Museum established in Odisha.

(c): Ministry of Tourism under its schemes of 'Swadesh Darshan' and 'Development of Iconic sites', has developed tourism infrastructure at various heritage destinations.

Under both these schemes, the primary objective is to develop the identified destinations as benchmark tourist destinations in terms of comprehensive development of infrastructure & services.

However, under both the above-mentioned schemes, interventions involving reconstruction of historic sites are not permissible.

(d): Indian Institute of Culture: Establishment of Indian Institute of Culture is at conceptual stage. As such no Committee has been formed/constituted at present. The concept is being formalized.

National Centre for the Performing Art: As there is no large auditorium in Delhi with a large seating capacity, it was proposed by Ministry of Culture that a Performing Art Auditorium may be constructed having seating capacity of 1800 persons along with supporting public facilities like cafeteria, bookshop etc. in Indira Gandhi National Centre for the Arts (IGNCA) premises. However, no final decision has been taken yet.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 75**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3519 dated 16.03.2020 regarding "NAP-BHR Zero Draft".**

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On 16<sup>th</sup> March 2020, Shri Dhanush M. Kumar and various other MPs addressed an Unstarred Question No. 3519 to the Minister of Corporate Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Corporate Affairs *vide* O.M. F.No.08/21/2020-CSR dated 22.02.2021 has stated as under:

"The responsibility of preparing and developing the India's National Action Plan (NAP) on Business and Human Rights has been bestowed upon Ministry of Corporate Affairs (MCA) by Ministry of External Affairs (MEA), as MCA is the nodal Ministry for the Companies and Limited Liability Partnerships registered in India. In 2018, MCA released a Zero Draft of NAP (Zero Draft) to reflect India's commitment to the NAP process and to demonstrate the prevalent statutory and judicial frameworks to address BHR issues. The objective of the Zero Draft was to initiate discussions on the NAP, enlist the existing frameworks under the three Pillars of the United Nation Guidelines Principles (UNGPs), identify key points for consideration and provide potential course of action for the finalization of the NAP. The Zero Draft was drawn post several meetings and multi-stakeholder consultations with different Ministries, Regulators, civil societies and experts.

For the purpose of drafting the NAP, a Steering Committee was constituted under the chairmanship of Secretary, MCA and represented by Joint Secretaries of select Central Government Ministries/Departments such as Ministry of External Affairs; Ministry of Social Justice & Empowerment; Ministry of Environment, Forests & Climate Change; Ministry of Women & Child Development; Ministry of Labour & Employment; Ministry of Micro, Small & Medium Enterprises; Ministry of Tribal Affairs; Department of Justice, Department of Personnel & Training, Department of Public Enterprise; Government e-Marketplace (Gem), and Representative of SEBI and DG, DMEQ, (NITI Aayog). The mandate of the committee was to prepare, formulate and implement the NAP by identifying policy gaps as well as to monitor and evaluate the whole process. Further, to assist the Steering Committee, there was an Advisory Committee having representation from government, businesses and subject matter experts in the area of business and human rights.

In order to provide focused and detailed evidence-based inputs to the Advisory Committee, three sub-Committees were created for each of the three Pillars of the UNGPs. The sub-Committees through the Advisory Committee have furnished their

input for consideration of the Steering Committee. In the meanwhile, MCA also actively encouraged and supported by international development organizations, civil societies and business chambers to organize consultations with other stakeholder groups and provide their suggestions/recommendations on the development of NAP. Various sectoral and thematic workshops were conducted by the international organizations, business chambers and civil societies to compile inputs from different stakeholders. The input received from these consultations are to be taken into account while formulating the NAP.

As may be seen from above that NAP development is a continuous and long drawn exercise. It involves multi-stakeholders' consultation and a great deal of sensitization and awareness among the business, civil society organizations and Government Departments to ensure that this do not construes as regulatory burden but shall pursue as business responsibility. Further, certain due diligence including approval of competent authorities are to be obtained before the NAP is adopted by the Government."

4. In view of the above, the Ministry, with the approval of the Minister of State for Corporate Affairs, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 10/08/2021

Annexure

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 3519  
ANSWERED ON MONDAY THE 16<sup>th</sup> MARCH, 2020  
PHALGUNA 26, 1941 (SAKA)

NAP-BHR ZERO DRAFT

QUESTION

3519. SHRI DHANUSH M. KUMAR:  
SHRI SELVAM G.:  
SHRI SUNIL DATTATRAY TATKARE:  
SHRI GAUTHAM SIGAMANI PON:  
SHRI SOYAM BAPU RAQ:  
DR. HEENA GAVIT:

Will the Minister of CORPORATE AFFAIRS  
be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Ministry has started the process of formulating a National Action Plan on Business and Human Rights (NAP-BHR) and if so, the details thereof;
- (b) whether the Government has conducted any stakeholders consultations on the National Action Plan on Business and Human Rights Zero Draft (NAP-BHR Zero Draft) since its release in February, 2019 and if so, the details thereof;
- (c) whether the Government has entrusted with UNDP or any other agency to conduct a series of consultations to bring inputs to the Zero draft;
- (d) if so, the details thereof along with the details of such consultations done by such agencies; and
- (e) the measures taken by the Government to adopt the NAP on BHR?

ANSWER

THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(SHRI ANURAG SINGH THAKUR)

(श्री अनुराग सिंह ठाकुर)

(a) to (e) : The Ministry of Corporate Affairs is formulating the National Action Plan on Business and Human Rights (NAP). The National Voluntary Guidelines on Social, Environmental and Economic Responsibilities of business, 2011 have been revised and released as National Guidelines for Responsible Business Conduct to align with the United Nations Guiding Principles on Business & Human Rights (UNGPs), and Sustainable Development Goals (SDGs). A Zero Draft of the NAP has been formulated after wide stakeholder consultations. Presently, the Ministry is undertaking consultations with Business Chambers, Civil Society Organisations, Central Line Ministries and State Governments for finalizing the NAP. Further, comments and inputs have also been sought from the general public. Various organisations working in the field of Business & Human Rights are known to be undertaking consultations to provide inputs to the Ministry.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 76

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3413 dated 09.12.2019 regarding "Custom Duty on Cashew Imports".

On 09 December, 2019, Shri T.R.V.S. Ramesh, M.P., addressed an Unstarred Question No. 3413 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Revenue) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Finance (Department of Revenue) *vide* O.M. F. No. 526/02/2020-S.T.O.(T.U.) dated 15 February, 2021 has stated as under:-

"The matter has been examined and it has been decided that the request for creation of new tariff lines cannot be considered. The same has also been communicated to CEPCI. The representation has thus been disposed on merits."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Finance, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2021

New Delhi

LOK SABHA  
UNSTARRED QUESTION NO. 3413  
TO BE ANSWERED ON MONDAY, DECEMBER 9, 2019

AGRAHAYANA 18, 1941 (SAKA)

**CUSTOM DUTY ON CASHEW IMPORTS**

3413. SHRI T R V S RAMESH: Will the Minister of FINANCE be pleased to state:

- (a) whether the cashew export Promotion Council has represented before the Central Board of Indirect Taxes and Customs (CBIC) that minimum Import Price and Basic Custom Duty of 70% is not followed by the Customs;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of actions taken by the Customs on such imports and the steps taken to rectify the same;
- (d) whether the Cashew Export Promotion Council has represented the Government to introduce separate HS codes to shelled cashew kernels (with skin), husk and other products and impose minimum import price to avoid duty evasion; and
- (e) if so, the details thereof along with the progress made in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI ANURAG SINGH THAKUR)**

- (a) Yes.
- (b) Vide Notification No. 25/2019-Cus dated 06.07.2019, Basic Customs duty rate on Cashew Kernel broken [08013210], Cashew kernel whole [08013220] and others [08013290] was increased to 70%. However, due to inadvertent error in the ICEGATE system, the tariff rate on the above goods reflected as 30%.
- (c) The error has been rectified and ICES Advisory No. 28/2019 was issued by Directorate General of Systems in this regard. Moreover, a D.O. letter dated 28.10.2019 was written by Member (Tax Policy), Central Board of Indirect Taxes and Customs, to all Chief Commissioners to take suitable measures to protect revenue in such cases.
- (d) The Cashew Export Promotion Council has represented the Government to introduce separate HS Code with respect to cashew kernels, husk and other products.
- (e) The Cashew EPC of India has requested for creation of new H.S. Code for cashew products. The details of the requests are as follows:
  - (i) The Cashew EPC has requested to allot separate H.S. Code for Cashew husk stating that it is creating confusion, providing opportunity for mis-declaration and substantial duty evasion due to usage of single HS Code (08013100) for Cashew Nuts and Husk.
  - (ii) The Cashew EPC has requested to separate one of the items as 'Roasted Cashew' stating that a large quantity of plain cashew kernel is getting imported in the name of 'Roasted Cashew'.

Creation/Amendment of HS Code in this regard is under examination. Post examination, if required, necessary changes in the HS Code would be considered during the next parliamentary budget session.

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Appendix - B

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 81**

**Subject: Request for dropping of Assurance given in reply to Starred Question No. 277 dated 10.02.2014 regarding "Intermediate Jet Trainer".**

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On 10 February 2014, Shri Uday Singh alias Pappu Singh and Shri Kuldeep Bishnoi, M.Ps., addressed a Starred Question No. 277 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence *vide* O.M. No. 54014/1/2014-D(HAL-II) dated 13 February 2018 had requested to drop the Assurance on the following grounds:-

"Intermediate Jet Trainer (IJT) aircraft development has successfully completed all the crucial developmental tests except the spin trial and armament testing towards the achievement of operational clearance.

In the 25<sup>th</sup> Meeting of the Steering Committee on IJT taken by Secretary(DP) on 29<sup>th</sup> July 2016, it was decided that since the time frame for realizing the IJT is uncertain, the proposal of Chief of Air Staff for two stage training may be concurred with. HAL may continue on its own with the R&D for the Program.

In the light of above decision, HAL is going ahead with the R&D Program by seeking external consultancy from M/s. Bihrie Applied Research Inc. (BAR), USA for resolution of spin issue and the results will be known once their recommendations are available and implemented.

Owing to the uncertainty involved in the program, it is not feasible to fulfill the Assurance in near future. As such, the reply given to the aforesaid question may not be treated as an Assurance."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 24 January 2020 and it was decided not to drop the Assurance. The Committee accordingly presented their Twelfth Report (17th Lok Sabha) on 23 September 2020 and urged upon the Ministry to pursue the matter aggressively, infuse more ideas and energy in the project and bring more mobility in its functioning and expedite the completion of the project.

5. However, the Ministry of Defence *vide* O.M. No. 54014/1/2014-D(HAL-II) dated 17<sup>th</sup> March, 2021 has stated as under:

"Intermediate Jet Trainer (IJT) aircraft development had successfully completed all the crucial developmental tests except the spin trial and armament testing towards the achievement of operational clearance.

In the 25<sup>th</sup> Meeting of the Steering Committee on IJT taken by Secretary(DP) on 29<sup>th</sup> July 2016, it was decided that since the time frame for realizing the IJT is uncertain, the proposal of Indian Air Force (IAF) for two stage training may be concurred with. HAL may continue on its own with the R&D for the Program.

In the light of the decision of the Committee, HAL continued with its effort to complete IJT development. M/s Bihrl Applied Research (BAR), USA was contracted for resolution of spin issues. Two aircraft are modified based on recommendations made by BAR in May 2018 and flight testing commenced in April 2019.

Integration of ASPS (Anti Spin Parachute System) is mandatory for prototype aircraft before stall and spin flights can commence. Due to the changes in the predicted spin characteristics, a new ASPS had to be procured from Airborne Systems, USA and the same was integrated on LSP4 aircraft. The delivery of ASPS system from USA was delayed due to COVID pandemic. The ASPS integration had to be carried out entirely by HAL without OEM support due to COVID related travel restrictions. The ASPS system was integrated and all the associated ground tests, parachute streaming (Ground and Flight) trials etc. were successfully carried out.

Stall testing and aggravated control input (ACI) testing were completed in November 2020. International spin testing commenced in November 2020 and till date three (3) turn spin has been demonstrated. Spin testing being an extremely risky manoeuvre, the flight testing is being progressed turn by turn with detailed data/ hazard risk analysis.

Based on the wind tunnel test results, math model predictions and flight testing so far, HAL is confident that IJT can demonstrate six (6) turn spins successfully following which MoD/IAF will be approached for way forward.

A similar question was raised in Rajya Sabha on 19.02.2014 regarding handing over of IJT to IAF by HAL. The answer given to the question was also treated as an Assurance. In this case, on the request of this Ministry, the Assurance was dropped.

Owing to the uncertainty involved in the IJT program, it is not feasible to fulfill the above Assurance."

6. In view of the above, the Ministry, with the approval of Raksha Rajya Mantri has again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 10/08/2021

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
LOK SABHA

STARRED QUESTION NO: 277

ANSWERED ON: 10.02.2014

INTERMEDIATE JET TRAINER

UDAY SINGH ALIAS PAPPU SINGH

KULDEEP BISHNOI

Will the Minister of

DEFENCE

be pleased to state:-

- (a) whether there has been a substantial delay by the Hindustan Aeronautics Limited (HAL) in handing over Intermediate Jet Trainer (IJT) Sitara to Indian Air Force (IAF);
- (b) if so, the details thereof along with the reasons for missing several deadlines by HAL since 2007;
- (c) whether any new target date has been fixed for handing over IJT Sitara by HAL to IAF; and
- (d) if so, the time by which IJT Sitara is likely to have the initial operational clearance and is handed over to IAF for intermediate training of pilots?

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. 277 FOR ANSWER ON 10.02.2014

(a) & (b): The project was sanctioned in 1999 and the first and second prototypes flew in March 2003 and in March, 2004 respectively.

The prototypes were initially flight tested with the LARZAC engines from SNECMA. To meet the technical parameters, a higher powered engine, AL-55I from Russia, was selected based on a global tender. Due to developmental issues in Russia, flight-worthy engines were supplied to HAL in January, 2009 against the contractual schedule of January, 2007. Flights with these Engines commenced in May, 2009 after resolution of Engine-Aircraft Interface issues with the Russians. The Progress of project was affected due to loss of prototype during flight testing which necessitated major changes like total redesign of flight control system and associated increased number of design iteration for recovery and resolution.

(c) & (d): Presently, the development of IJT is in the advanced stages of certification with more than 800 test flights completed so far. The activities are progressing well with completion of Sea-level trials, Night flying trials, High altitude trials as well as weapon and drop tank trials. The activities left for obtaining Final Operational Clearance (FOC) are the refinement of stall characteristics and

8/4/2021

All efforts are being made for achieving FOC by December 2014. Production of the aircraft will commence immediately thereafter.

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 82**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 680 dated 26.02.2016 regarding "Polyclinics under ECHS".**

\*\*\*\*

On 26 February 2016, Shri Kalikesh N. Singh Deo, M.P., addressed an Unstarred Question No. 680 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure-I.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence (Department of Ex-Servicemen Welfare) *vide* O.M. F.No. 14(01)/2016/US(WE)/D(Res) dated 31.03.2017 had requested to drop the Assurance on the following grounds:-

"That Out of 189 locations where land was to be acquired, land has been acquired at 7 more locations, sanction received in respect of 4 locations and acquisition of land is under progress at 11 locations. Exercise to identify suitable land at remaining 167 locations pan India is also under process. Since acquisition of the land is a time consuming process and no specific time frame can be given, Lok Sabha Secretariat is requested that the instant Assurance may kindly be dropped."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 11 November, 2019 and it was decided not to drop the Assurance. The Committee accordingly presented their Second Report (17th Lok Sabha) on 12 March 2020 and urged upon the Ministry to take urgent action in the matter with specific timeframe and pursue the matter with the State Governments concerned so as to implement the Assurance at the earliest

5. However, the Ministry of Defence (Department of Ex-Servicemen Welfare) *vide* O.M. No. 14(01)/2016/D(WE/Res.I) dated 24<sup>th</sup> March, 2021 have *inter-alia* stated as under:

"The acquisition of land for ECHS Polyclinics is time consuming and as such no time limit can be given. However, efforts were made to fulfill the above Assurance. However, land still remains to be acquired at 141 locations out of the total 189 locations.

All efforts were made to acquire land for construction of ECHS Polyclinics building where Defence land is not available. A DO letter in this regard had been written by Hon'ble Raksha Mantri and Secretary, ESW to all Chief Ministers / Chief Secretaries of States. However, process is quite low.

Recently, a study on cost benefits analysis regarding construction of building of Polyclinics has been carried out by CO, ECHS and subsequently the matter regarding construction of building of Polyclinics has been examined. Accordingly, a policy on prioritizing the construction of Polyclinics in light of the recent study has been approved *vide* DoESW Letter No. 18(222)/2019/WE/D(Res-I) dated 30.12.2020, with the approval of Hon'ble RM, as under:

- (i) Building would be constructed for all type 'A' and type 'B' Polyclinics unless there are reasons for not constructing.
- (ii) All other type of Polyclinics, buildings will not be constructed, unless there are reasons to do so for which approval of Secretary/ESW) would be sought. For operation of such polyclinics, building will be only hired normally.

In the light of above policy, there is need for acquisition of land only for type A&B polyclinics and the numbers of such polyclinics is only 12. Remaining 129 Polyclinics are type C&D, where there will be no need to acquire land as buildings for polyclinics are not required to be constructed.

Further, for acquiring of land for above 12 A&B type polyclinics, it is stated that no specific time line can be given in the matter as the process of procurement of land and construction of building is a time consuming process involving a number of agencies including Local Government."

6. In view of the above, the Ministry, with the approval of Raksha Rajya Mantri has again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 10/08/2021



GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
LOK SABHA  
UNSTARRED QUESTION NO.680  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

POLYCLINICS UNDER ECHS

680. SHRI KALIKESH N. SINGH DEO:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:

- (a) whether the Government proposes to increase the number of polyclinics across the country in the current year to increase geographical coverage of the ECHS if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has been unable to acquire land for construction of approved polyclinic buildings, if so, the details thereof and the steps taken by the Government to enable acquisition of land;
- (c) whether the 17 mobile clinics approved under ECHS have become operational. if so, the details thereof; and
- (d) whether the Government plans to add more mobile clinics. if so. the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE  
रक्षा राज्य मंत्री

(RAO INDERJIT SINGH)

(राव इंदरजीत सिंह)

(a) No, Madam. There is no proposal to increase the number of polyclinics till all the sanctioned 426 polyclinics are operationalised out of which presently, 420 are operationalised.

(b) Out of 426 locations, land has been acquired for construction of polyclinic buildings at 220 locations and land is yet to be acquired at 189

locations. Land is not required at 17 locations being mobile clinics. For early allotment of land, Hon'ble Raksha Mantri has taken up the matter with Chief Ministers. Secretary, Department of Ex-Servicemen Welfare has written to Chief Secretaries and Formations Headquarters and Kendriya Sainik Board Secretariat have also been asked to assist in identifying the land for polyclinics.

(c) No, Madam. Out of 17 approved Mobile polyclinics, 14 have been operationalised. The details are at Annexure.

(d) No, Madam, as all the approved polyclinics, including Mobile Polyclinics, have not been operationalised.

\*\*\*\*\*

ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 680 FOR ANSWER ON 26.2.2016

LIST OF TYPE 'E' (MOBILE) POLYCLINICS

S. No.	Polyclinics	Type	Mil/Non Mil	Regional Centre	Service/ Comd.	State
1.	Bidar	E	Mil	Bangalore	AF	Karnataka
2.	Amla	E	Mil	Nagpur	AF	Madhya Pradesh
3.	Joshimath	E	Mil	Dehradun	CC	Uttarakhand
4.	Landsdowne	E	Mil	Dehradun	CC	Uttarakhand
5.	Dharchula	E	Mil	Dehradun	CC	Uttarakhand
6.	Ranikhet	E	Mil	Dehradun	CC	Uttarakhand
7.	Pachmarhi	E	Mil	Jabalpur	CC	Madhya Pradesh
8.	Binaguri	E	Mil	Kolkata	EC	West Bengal
9.	Kalimpong	E	Mil	Kolkata	EC	West Bengal
10.	Misamari	E	Mil	Guwahati	EC	Assam
11.	Khanabal	E	Mil	Jammu	NC	Jammu & Kashmir
12.	Poonch	E	Mil	Jammu	NC	Jammu & Kashmir
13.	Abohar	E	Mil	Hisar	SWC	Punjab
14.	Chamba	E	Mil	Jammu	WC	Himachal Pradesh

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Appendix-VI.

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 88

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4684 dated 22.07.2019 regarding "Taxpayers".

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On 22 July, 2019, Smt. Mala Roy and Shri Rajan Vichare, M.Ps., addressed an Unstarred Question No. 4684 to the Minister of Finance. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Revenue) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Finance (Department of Revenue) *vide* OM F. No. 390/18/2019-IT (B) dated 14 January, 2020 had requested to drop the Assurance on the following grounds:-

"The Scheme for grant of privileges to honest taxpayer is being examined by the Government and no decision has yet been taken, we may request to drop the Assurance in the similar lines, as it has been treated in Rajya Sabha."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 11 August, 2020. The Committee accordingly presented their Thirty-Second Report (17th Lok Sabha) on 17 March, 2021 and urged upon the Ministry to take expeditiously an appropriate decision on the scheme for grant of privileges to honest taxpayers in order to fulfill the Assurance without further delay.

5. However, the Ministry of Finance (Department of Revenue) *vide* O.M. F. No.306/9/2019-OT dated 03, March, 2021 has stated as under:-

"Earlier an Unstarred Question No. 41 dated 11-12-2018 of Rajya Sabha also on the similar subject "Special facilities to the honest taxpayers" was treated as Assurance. The text of the question is:

- a. Whether it is a fact that Government is considering to provide special facilities to the honest tax-payer
- b. If so, whether Government has taken any steps in this regard so far; and
- c. If so, the details thereof and if not, the reasons therefor?

However, subsequently, the Rajya Sabha Secretariat, vide their communication dated 28-01-2019 informed that they had decided to not treat the reply to the said Question (No.41 dated 11-12-2018) as 'Assurance' and consequently the said Assurance was deleted from the list of pending Assurances.

6. In view of the above, the Ministry, with the approval of the Minister of State for Finance, has again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 10/08/2021

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4684**

TO BE ANSWERED ON MONDAY THE 22<sup>nd</sup> July 2019  
31, ASHADHA 1941 (SAKA)

**TAXPAYERS**

**4684. MS. MALA ROY:**

**SHRI RAJAN VICHARE:**

Will the Minister of FINANCE be pleased to state:

- (a) the total number of people in the country who are paying tax and filing income tax returns;
- (b) whether the Government has any plan to increase the tax base and if so, the details thereof;
- (c) whether the Government proposes to provide facilities to the honest taxpayers such as priority in school admission of children, priority check-in at the airport, free facility of VIP lounge at the airport, entry from separate lane at toll plaza so as to encourage them; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI ANURAG SINGH THAKUR)**

- (a) The number of taxpayers for Assessment Year 2018-19 was 8.44 crore, which included persons who filed a return of income for Assessment Year 2018-19 as well as persons who did not file a return of income but in whose case tax has been deducted at source during Financial Year 2017-18 (relevant to Assessment Year 2018-19).
- (b) Yes, Sir. The Government has fixed a target of adding 1.3 crore new income tax return filers during the current financial year as against 1.1 crore new filer added during FY 2018-19.

For achieving this target, various measures are being taken including identification of potential non-filers through centralized Non-filer Monitoring System (NMS), formulation of region-specific strategies for identifying potential non-filers, issue of statutory notices to enforce compliance, holding of outreach programmes to encourage voluntary compliance, use of mass media for creating awareness, simplification in income-tax returns and filing process to encourage voluntary filing, etc.

(c) & (d) The recommendations of a Committee which examined the feasibility of granting certain privileges to eligible taxpayers are under consideration of the Government.

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MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2020-2021)  
(SEVENTEENTH LOK SABHA)  
NINTH SITTING  
(12.08.2021)

The Committee sat from 1600 hours to 1645 hours in Committee Room No. 2, Block 'A', Extension Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal      -      Chairperson

MEMBERS

2.      Shri Nihal Chand Chauhan
3.      Shri Ramesh Chander Kaushik
4.      Shri Santosh Pandey
5.      Shri Chandra Sekhar Sahu

SECRETARIAT

1.      Shri Pawan Kumar                      - Joint Secretary
2.      Shri Lovekesh Kumar Sharma      - Director
3.      Shri S.L. Singh                              - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 20



Memoranda containing requests received from various Ministries/Departments for dropping of 27 pending Assurances.

2. Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 69 to 88) containing 27 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 21 Assurances as per details given in Annexure-I\* and to pursue the remaining 06 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

3. A verbatim record of the proceedings has been kept.

*The Committee then adjourned.*

**\* Not related to this Report.**

**COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)**

**Statement Showing Assurances not dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 12.08.2021**

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	74	USQ No. 29 dated 03.02.2020	Culture	Development of Experiential Museums	<b>The Assurance pertains to construction/setting up of proposed National Centre for Performing Arts (NCPA) and Indian Institute of Culture (IIC). The Ministry has requested for dropping of the Assurance on the ground that due to redevelopment of Central Vista, NCPA project is at a very nascent stage and project has not started yet and no time frame can be promised for its development. Further, the development of IIC is under process. The Committee feel that the contention of the Ministry to drop the Assurance is untenable since an Assurance cannot be dropped merely for the simple reason that its implementation would take more time. The Committee feel that once an Assurance is given it is incumbent upon the Ministry to fulfil it with proper</b>

					<p>planning and co-ordination with all the Departments/agencies involved. Considering the pressing need to preserve, promote and disseminate all forms of art and culture in the country, the Committee feel that the Assurance should be brought to its logical end and hence they direct the Ministry to pursue the matter vigorously and ensure setting up of IIC and NCPA. The Committee urge the Ministry to make concerted efforts to fulfil the Assurance at the earliest.</p>
2.*	75	USQ No. 3519 dated 16.03.2020	Corporate Affairs	NAP-BHR Zero Draft	<p>The Ministry has contended that the matter relates to formulation/preparation of India's National Action Plan (NAP) on Business and Human Rights and since NAP Development is a continuous and long drawn exercise involving multi-stakeholders' consultation and a great deal of sensitization and awareness among business, civil society organizations and Government Departments. The Ministry has requested that the Assurance may be dropped. The Committee find that India's NAP on Business and Human Rights stems from principle of</p>

\* Implementation Report of the Assurance laid on the Table of the House on 01.12.2021.

					<p><b>Trusteeship that defines that the purpose of business is to serve all stakeholders. Since the NAP becomes all the more relevant in the wake of COVID-19 pandemic which has exposed several systemic vulnerabilities in how businesses operate, the Committee do not accept the contention of the Ministry as a valid ground for dropping the Assurance. Moreover, this National Action Plan is required for reaffirming India's commitments towards realization of human rights and promotion of socially responsible businesses and for fulfilling the formal announcement to this effect by the Indian Government at the Business and Human Rights Forum in Geneva in November, 2018. The Committee feel that the matter is of crucial importance and needs to be pursued to its logical conclusion. For this, the Ministry must take concrete action instead of resorting to lackadaisical approach in the matter. The Committee, therefore, desire that the Ministry should make concerted efforts to fulfill the Assurance at the earliest.</b></p>
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3.	76	USQ No. 3413 dated 09.12.2019	Finance (Department of Revenue)	Custom Duty on Cashew Imports	<b>The Committee find that the Ministry has taken a decision in the matter and hence the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid in the House.</b>
4.*	81	SQ No. 277 dated 10.02.2014	Defence (Department of Defence Production)	Intermediate Jet Trainer	<b>The Ministry has contended that owing to the uncertainty involved in the Intermediate Jet Trainer programme, it is not feasible to fulfil the Assurance. The Committee feel that the request of the Ministry to drop the Assurance is untenable as the matters pertaining to country's defence and security should be pursued in the right earnest, preferably with a fixed time frame. The Committee's examination has revealed that the project was sanctioned in 1999 but is yet to be completed even after 21 years. Thus, the project has already been inordinately delayed and crucial issue of the aircraft has not yet been fully resolved leading to uncertainties in the programme. The Committee observe that both the Ministry and the HAL have failed to pursue the matter in the right</b>

\* Implementation Report of the Assurance. laid on the Table of the House on 01.12.2021.

					<p>earnest to fix the problem when the country badly needs a reliable Intermediate Jet Trainer to hone the skills of its fighter pilots, minimize aircraft crashes during training and save the lives of trainee pilots as well as to accelerate the country's march towards self-reliance in the Defence sector. The Committee, therefore, emphasize upon the Ministry to pursue the matter aggressively, infuse more ideas and energy in the project and also bring more mobility in its functioning and expedite the completion of the project.</p>
5.	82	USQ No. 680 dated 26.02.2016	Defence (Department of Ex-Servicemen Welfare)	Polyclinics Under ECHS	<p>The Ministry has requested for dropping of the Assurance on the ground that the matter of the Assurance relates to acquisition of land which is a time consuming process involving a number of agencies including local Government and no specific timeline can be given in the matter. The Committee cannot accede to the request of the Ministry. The Committee feel that an Assurance cannot be dropped merely on the ground that its implementation would take a long time. Rather it is</p>

					<p>incumbent upon the Ministry to expedite the process and fulfil it by exploring all possible means. Considering that the Assurance pertains to providing healthcare facilities to ex-Servicemen pensioners and their dependents, the Committee urge upon the Ministry to take urgent action in the matter with the specific timeframe and pursue the matter with the State Governments concerned so as to implement the Assurance at the earliest.</p>
6.*	88	USQ No. 4684 dated 22.07.2019	Finance (Department of Revenue)	Taxpayers	<p>The reason cited by the Ministry for dropping of the Assurance that a similar Rajya Sabha Question initially treated as Assurance was later dropped, cannot be a valid ground for dropping the Assurance by the Committee. The Committee, therefore, cannot accede to the request of the Ministry for dropping of the Assurance. The Committee feel that honest taxpayers contribute to nation building, help the Government finance its welfare programmes and also contribute towards meeting the needs of the poor. The Committee, therefore, feel that the role played by the honest</p>

\* Implementation Report of the Assurance: laid on the Table of the House on 01.12.2021.

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**taxpayers should be acknowledged. The Committee expect the Ministry to expeditiously take an appropriate decision on granting of privileges to honest taxpayers in order to fulfil the Assurance without further delay.**



MINUTES  
 COMMITTEE ON GOVERNMENT ASSURANCES  
 (2021-2022)  
 (SEVENTEENTH LOK SABHA)  
 FOURTH SITTING  
 (02.12.2021)

The Committee sat from 1500 hours to 1530 hours in Committee Room '139' Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Ashok Mahadeorao Nete
5. Shri Chandra Sekhar Sahu

**Secretariat**

1. Shri Pawan Kumar - Joint Secretary
2. Shri S.L. Singh - Deputy Secretary

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following two (02) draft Reports without any amendments:-

- (i) Draft Fifty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (ii) Draft Fifty-Third Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

*The Committee then adjourned.*

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

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\* The Committee had been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.